

furniture is concerned, under rule 4 of the Ministers' Residences Rules, 1962 a ceiling of Rs. 38,500/- for a Minister and a ceiling of Rs. 22,500/- for a Deputy Minister has been laid down for the value of furniture and electrical appliances provided free of rent at the residences of the Ministers. This rule also provides that, for every article of furniture or electrical appliance supplied in excess of the limit so specified the Minister shall be liable to pay rent at the same rate as applicable to government servants, together with departmental charges. No sanction for supply of furniture and electrical appliances, free of rent, in excess of the prescribed value has been issued in respect of any Minister.

Electrification of Railway platforms in Andhra Pradesh

2702. SHRI TALARI MANOHAR: Will the Minister of RAILWAYS be pleased to state:

(a) what is the number of Railway Platforms in Andhra Pradesh where arrangements for electricity do not exist; and

(b) what steps Government propose to take to electrify the railway platforms during the current financial year?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) Arrangements for electricity do not exist at railway platforms at 38 stations in Andhra Pradesh.

(b) Out of the 38 stations, 62 stations do not qualify for electrification, power supply from State Electricity Board not being available within a reasonable distance of 1 Km. from the station. Of the remaining 26, there are plans for completing 18 stations during the current financial year, subject to service connection being made available by the State Electricity Board. It is also proposed to electrify balance 8 stations during the next financial year i.e. 1991-92, subject to availability of funds.

मध्य प्रदेश में कृषि संबंधी उद्योग

2703. श्री शिवप्रसाद खनपुरिया : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) मार्च, 1990 के अन्त तक मध्य प्रदेश में कौन-कौन से कृषि उद्योग किस-किस गांव में स्थापित किए गए थे; और

(ख) क्या इन उद्योगों ने उत्पादन आरम्भ कर दिया है ?

कृषि मंत्रालय में कृषि और सहकारिता विभाग में राज्य मंत्री (श्री नितिश कुमार) : (क) और (ख) सहकारी क्षेत्र में राष्ट्रीय सहकारी विकास निगम ने इकाइयां स्थापित करने में मदद की है जिनका ब्योरा अनुबंध में दिया गया है। [देखिए परिशिष्ट 155, अनुपल सं. 92] मध्य प्रदेश राज्य कृषि उद्योग निगम लि. ने भी मार्च, 1990 के अन्त तक निम्नलिखित उद्योग स्थापित किए हैं:-

(1) शीत भंडार प्लांट, ग्राम उमरानाला, जिला छिंदवाड़ा।

(2) सरसों तेल मिल, औद्योगिक एस्टेट, मुरैना।

(3) फल परिसंस्करण संयंत्र, भोपाल।

(4) कृमिनाशी दवा संयंत्र, बीना।

(5) निष्कर्षण कुकर प्लांट, घाड़।

(6) खाने हेतु तैयार आहार का संयंत्र, रायगढ़।

(7) जैव-उर्वरक संयंत्र, भोपाल।

(8) दानेदार उर्वरक का संयंत्र (संयुक्त उद्यम), ग्राम रायसालपुर, जिला होशंगाबाद।

क्रम संख्या 4 से 8 वाले संयंत्र उत्पादन कर रहे हैं।

प्राइवेट सेक्टर में भी पर आधारित बहुत से उद्योग हो सकते हैं जिनके बारे में भारत सरकार कोई रिकार्ड नहीं रखती।

Demolition of unauthorised construction in Vasant Village

2704. SHRIMATI SARALA MAHESHWARI: Will the Minister of URBAN DEVELOPMENT be pleased to refer to reply to Unstarred Question 434 given in the Rajya Sabha on the 29th December, 1989 and state:

(a) whether the orders of MCD regarding demolition of the unauthorised structures in Vasant Village in Delhi have since been carried out; and

(b) if not, the reasons therefor and by when it is likely to be carried out?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b) Municipal Corporation of Delhi has reported that no further action could be taken as the matter is *sub-judice* and there is a Court order staying demolition. The Municipal Corporation of Delhi is, however, trying to have the stay orders vacated.

Facilities to Dalit Christians

2705. SHRI M. VINCENT: Will the Minister of WELFARE be pleased to state:

(a) whether it is a fact that nearly 16 million Dalit Christians suffer the social and economic inequalities like the Hindu Scheduled Castes; and

(b) if so, whether Government propose to take suitable steps to make available all the concessions to Dalit Christians which are available to the Hindu Scheduled Castes?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b) The matter is under examination of the Government.

Route Length per lakh of Population in Kerala

2706. SHRI E. BALANANDAN: Will the Minister of RAILWAYS be pleased to state:

(a) the average route length per lakh of population, of the railways, in Kerala;

(b) the national average of the above; and

(c) the population-train ratio in Kerala, and the national population ratio?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) 3.64 km per lakh of population.

(b) 9.05 km per lakh of population.

(c) No such figures are maintained.

Allotment of land to Suraj Vanaspati Ltd. Sikandrabad (Uttar Pradesh)

2707. CHOWDHRY HARI SINGH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) how much land has been allotted or sold by the Uttar Pradesh Government to the Suraj Vanaspati Ltd. at Sikandrabad Industrial Area in District Bulandshar, Uttar Pradesh;

(b) what is the estimated cost of the land given by the State Government for the above plant; and

(c) whether Uttar Pradesh Government have received full cost of the land allotted to the above plant?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) M/s. Suraj Vanaspati Ltd. has purchased about 48363.50 square metre land from the Uttar Pradesh State Industrial Development Corporation (UPSIC) in the industrial area at Sikandrabad, District Bulandshar, Uttar Pradesh.